

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 376 of 2020**

**IN THE MATTER OF:**

**Mr. Dhananjay Krishnanath Gaikwad**

**...Appellant**

**Versus**

**ICICI Bank Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Rahul Chitnis , Advocate.**

**For Respondent: Mr. Smriti Churiwal, Advocate for R-1**

**Mr. Anjuman Tripathy, Advocate.**

**O R D E R**

**(Virtual Mode)**

**23.07.2020** It is represented on behalf of the Learned Counsel for the Appellant that the Appellant had not complied with the directions issued by this Appellate Tribunal on 24.06.2020 whereby and whereunder he was directed to do the needful in carrying out the corrections relating to Cause Title as regards Respondent No. 2. The Learned Counsel for the Appellant was directed to complete the service of notices also moreover, the Learned Counsel for the Appellant was directed to get the necessary corrections done through Registry clock and for taking steps like payment, fee etc. and complete service on the Respondents, four weeks' time was granted.

Till today, the Appellant has not carried out the directions issued by this Appellant Tribunal on 24.06.2020 and in this regard, the Learned Counsel for the Appellant prays for two weeks' time.

Accordingly, two weeks' time is granted to the Learned Counsel for the Appellant to implement the directions issued by this Appellant Tribunal on 24.06.2020, in true letter and spirit.

It is open to the Resolution Professional of 2<sup>nd</sup> Respondent to constitute the 'Committee of Creditors' and to proceed further in accordance with Law.

The Registry is directed to list the matter on **24<sup>th</sup> August, 2020.**

**[Justice Venugopal M.]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

**[Alok Srivastava]  
Member (Technical)**

Basant B./nn